

**In the National Company Law Tribunal, Jaipur**

**IA No. 15/JPR/2018**

**IB No. 66/2018**

**UNDER SECTION 7 OF IBC, 2016**

**In the matter of:**

**M/s Piramal Enterprises Ltd. ....Financial Creditor**

**VS.**

**Sun Rise Naturopathy and Resort Pvt. Ltd.  
.....Respondent**

**Order delivered on 07.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Pooja Nuwal, Apeksha Tiwari  
For Respondent(s) : Vaijayant Paliwal, Adv.  
Dushyant Manocha for IRP  
Shashank Aggarwal, Adv. For Piramal

**ORDER**

Learned counsel for the applicant in IA No. 15 of 2018 in CP No. 66(PB)/2018 is present and moves this application and points out today the order of Hon'ble NCLAT annexed at page No. 22 and 23 of the typed set of documents along with application. M/s Piramal Enterprises Ltd being the original petitioner in CP No .66/2018 through learned counsel represents that the main appeal in relation to CP No. 66 of 2018 as well as CP No. 65 of 2018 is pending before



the Hon'ble NCLAT and the matter is posted today for hearing and in relation to this application seeks for sometime to file its reply. Taking into consideration, the said representation, let the reply be filed within a period of five days from today. Post the matter in relation to arguments in the application on 14.09.2018

Sd-

**(R. Varadharajan)**  
**Member (Judicial)**